

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 65

CA 1192/2020 CA 15/2021 CA 16/2021 CA 328/2021 CA 382/2021 CA 61/2022 CA 296/2021 CA 2/2022 CA 34/2022 CA 130/2022 CA 131/2022 in C.P. 3638/MB/2018

CORAM:

SH. K. K. VOHRA  
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **06.05.2022**

NAME OF THE PARTIES: - **Union of India**  
**VS**  
**Infrastructure Leasing & Financial Services Ltd & Ors**

*Appearance (via video-conference):*

For the Applicant – CA 131 : Gaurav Sharma a/w Rajnni Kutty & Kavin Mody i/b Avyuktaa Legal

In CA 130 : Adv. Fereshte Sethna a/w Adv. Kuber Dewan, Adv. Neeharika Agarwal and Adv. Abhishek Tilak i/b DMD Advocates

In CAs 1192, 16,296,2 : Mr. Ashish Kamat a/w Mr. Adarsh Saxena, Drishti Das and Roma Bhojani

In CA 34 : Ms. Pallavi Parmar with Ritambra Kaushik Adv.

In CAs 16 & 61 : Mr. Janak Dwarkadas, Senior Advocate, Mr. VP Singh, Mr. Aditya Jalan, Ms. Vanya Chhabra, Ms. Vidhi Barot, Ms. Sherna Dongaji

For the Respondent 1-CA 34 : Mr Aayush Jain, Adv

For Impleador : Mr. Sanjay Kapur, Adv., Ms. Megha Karnwal, Adv., Mr. Arjun Bhatia, Adv.

For the Union of India : Mr. Aditya Sikka, Advocate

For the Respondent in IA 15, CAs 328, 382 : Mr. Ashish Kamat a/w Mr. Adarsh Saxena, Drishti Das and Roma Bhojani

Section 242(4),241-242 of the Companies Act, 2013 and Rule 11 of NCLT

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**ORDER**

**CA 1192/2020 CA 15/2021 CA 16/2021 CA 328/2021 CA 382/2021 CA**

**61/2022 CA 2/2022 CA 34/2022 CA 130/2022 CA 131/2022**

By consent, list these Applications on **17.06.2022**.

**CA 296/2021**

**Heard** further submissions of the Ld. Advocate for the Applicant. **Reserved  
for orders.**

**Sd/-**

K. K. VOHRA  
Member (Technical)

Vedant

**Sd/-**

JUSTICE P.N. DESHMUKH  
Member (Judicial)